

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 495/MP/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 seeking issuance of appropriate directions to Respondent No. 1 for effective implementation of the Order dated 11.01.2024 passed by this Commission in Petition No. 310/MP/2022

Petitioner : Indigrid Solar-I (AP) Private Limited (ISAPPL)

Respondent : Solar Energy Corporation of India Limited (SECI) and Ors.

Date of Hearing : **6.10.2026**

Coram : Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, ISAPPL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed, inter alia, seeking enforcement of the Order dated 11.1.2024 passed by this Commission and a direction to the Respondent, SECI, to make payment of ₹8.13 crore to the Petitioner in terms of the said Order, along with consequential reliefs. The learned counsel submitted that, despite furnishing all other requisite documents and engaging in multiple rounds of deliberations with SECI to substantiate the Petitioner's claims, SECI has refused to release the Change in Law compensation payable under the above Order dated 11.1.2024 solely on the hyper-technical ground that E-way Bills establishing a one-to-one mapping are not available in the name and address of the Petitioner for all the components. The learned counsel further submitted that the Respondents, AP Discoms, have also sought to adjust certain amount receivable from Indigrid Solar-II (AP) Private Limited against the amount payable to the Petitioner herein and accordingly requested that this Petition may be listed along with Petition No. 274/MP/2026 (Indigrid Solar-II (AP) Limited v. SECI and Ors.).

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondents.

(b) The Respondents to file their replies, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder(s), if any, within a week thereafter.

3. The Petition will be listed for hearing on **3.11.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)

